

declaring the levy of heavy melting scrap on scrap export illegal, has pointedly observed that the purpose of the Imports/Exports Control Act and Exports (Control) Order is not to procure and make available locally to any person goods from the local market; and

(b) if so, whether Government propose to redraft such Scrap Export Policy removing all such illegalities?

**The Minister of Steel and Heavy Industries (Shri C. Subramaniam):**

(a). Yes, Sir.

(b) The whole matter is under consideration, but meanwhile the conditions which the Bombay High Court found invalid have been withdrawn.

#### **Transportation of Coal to Maharashtra**

\*1531. **Shri Kajrolkar:** Will the Minister of Mines and Fuel be pleased to state what efforts have been made for the speedy transportation of coal and coke to Maharashtra State?

**The Minister of Mines and Fuel (Shri K. D. Malaviya):** Government are taking various measures to meet the increasing demands of coal from all parts of the country including Maharashtra. The important measures are (i) movement of an additional 1 million tons of coal by the rail-cum-sea route for the States in Western and Southern India including Maharashtra, (ii) creation of coal dumps, (iii) movement of coal in block rakes in heavier type of wagons (iv) increasing the production in the Central India coalfields to the maximum extent possible to avoid long haulages from the Bengal/Bihar coalfields, (v) loading of coal wagons on Sundays and holidays, (vi) installation of bunkers and (vii) transporting some coal by the river and road for short distances in North India so that wagons for distant consumers may be released. All these measures will speed up the supplies to distant States like Maharashtra.

#### **Ex-Governor of Reserve Bank of India**

\*1532. **Shri Ram Ratan Gupta:** Will the Minister of Home Affairs be pleased to state:

(a) whether the ex-Governor of Reserve Bank of India has joined any private firm as an Adviser or Director; and

(b) if so, whether he sought any permission of Government?

**The Minister of Home Affairs (Shri Lal Bahadur Shastri):** (a) and (b). Under the existing rules, prior permission of the Government is necessary for acceptance of commercial employment only during the first two years after retirement. The ex-Governor of the Reserve Bank retired from Government service with effect from 28th February 1957.

He has taken up employment as Managing Director with a commercial firm in Madras but Government have no precise official knowledge in that regard.

#### **Sales Tax on Foodgrains**

\*1533. { **Shri P. C. Borooah:**  
**Shri D. C. Sharma:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the foodgrains dealers of Delhi at a convention held on Sunday, the 3rd June, 1962, demanded the withdrawal of sales tax on all foodgrains; and

(b) if so, what is Government's decision thereon?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). It was reported in the press that a convention of foodgrain dealers of India (and not of Delhi alone) was recently held in Delhi demanding withdrawal of sales tax on foodgrains. In the Union territory of Delhi, no sales tax is levied on foodgrains.